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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **CONT.CAS(C) 1922/2023**

**PAWAN KUMAR CHHABRA** .....Petitioner

Through: Ms. Kalpana, Advocate  
(through V.C.)

versus

**M/S OM ENTERPRISES THROUGH ITS PARTNERS SHRI  
SACHIN SHARMA AND SHRI BIPIN KUMAR SHARMA**

.....Respondent

Through: Mr. Sachin Kumar Sharma, Partner of  
respondent No.1 in person  
(through V.C.)

**CORAM:**  
**HON'BLE MR. JUSTICE MANOJ JAIN**

**ORDER**  
**08.01.2025**

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**CM APPL. 319/2025 (filed on behalf of the petitioner seeking  
directions against the respondent)**

1. When this matter was taken up on 12.12.2024, it was assured by the learned counsel for the respondent that the respondent would clear the entire principal amount of Rs.1,20,00,000/- within two weeks.
2. It has now been informed that despite such assurance given at the bar, no payment has been made and, therefore, stringent action should be taken against the respondent for misleading the Court.
3. During course of the hearing, Sh. Sachin Sharma, one of the partners of the respondent M/s Om Enterprises has joined the proceedings through video conferencing and submits that there was



some financial difficulty and he is in the process of arranging the funds and payment would be made on 17<sup>th</sup> instant.

4. Since the matter is already fixed for further consideration on 03.02.2025, the matter shall be further considered on said date only. However, Sh. Sachin Shama shall appear in person on the next date of hearing with the proof of payment.

5. List on the date already fixed i.e. 03.02.2025.

6. The matter be shown at top of the advance list.

**MANOJ JAIN, J**

**JANUARY 8, 2025**

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